

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 436 of 2010

Sahdev Mistri @ Sahadev Mistry Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant(s) : Mr. Ashish Verma, Advocate
For the State : Mr. Jitendra Pandey, APP

09/Dated: 10/09/2021

On second call, Mr. Ashish Verma, the learned counsel appears for the appellant.

Mr. Jitendra Pandey, the learned APP was appeared for the State on first call.

It is seen that no affidavit has been filed by the State pursuant to the orders passed by this Court on 22.01.2020 and 17.02.2020.

Office is directed to give a reminder to the learned APP to file the same.

Let a copy of this order be provided to the learned APP.

Let a copy of this order also be communicated to the learned Advocate General.

Put up this case on 08.10.2021.

(Ratnaker Bhengra, J.)